

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1222  
ANSWERED ON:10.12.2003  
PAYMENT FOR EMERGENCY SERVICES  
RAMJI MANJHI

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

to the reply given to Unstarred Question No. 1509 dated August 1, 2001 and state:

- (a) whether the Delhi High Court has since given its verdict in the case;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA)

(a) Yes, Sir.

(b) The Hon`ble Delhi High Court vide order dated 08.01.2002 in Civil Writ Petition No. 4942/1998 filed by Shri Madan Mohar Sharma versus UOI stated as under:-

`This Petition was filed by Mr. M.M. Sharma seeking directions against the Government of India, Ministry of Health and Family Welfare, Department of Health to scrap the reimbursement system in respect of medical claims of the Central Government employees and pensioners and instead pay full cost of treatment/diagnostic tests direct to the hospital in question without involving the beneficiaries in any cash transaction. During the pendency of the Petition, Office Memorandum Rec-24/2001/JD(M)/CGHS/Delhi/CGHS(P) dated 7th September, 2001 have been issued by Government of India, Ministry of Health and Family Welfare. The Petitioner has referred to Clauses 2(c), 9 and 11 of the Office Memorandum and states that purpose for filing the Petition is achieved on issuance of this Office Memorandum and states that the Writ Petition does not require further consideration. In view of the statement of the Petitioner, the Petition is dismissed as infructuous.`

(c) As the above Civil Writ Petition has been dismissed by the Hon`ble Court on 08.01.2002, no further action is to be taken by the Government in the said Court case.